(b) and (c) Government have framed an Export Policy for the period 1992-97 with a view to promote exports, including those of agricultural commodities. Besides, a host of export incentives are being given to both the private and public sectors in the form of tax incentives as well as promotional measures adopted by various commodity Boards like Spices Board, Agricultural and Processed Food Export Development Authority (APEDA) etc. Consequently the growth of agricultural exports should remain very satisfactory.

Import component of Agri produce and Industrial production

5311. SHRI BHUPINDER SINGH MANN: Will the Minister of COM-MERCE be pleased to state:

- (a) the import of component of agri produce and that of industrial production meant for export;
- (b) what is the import export ratio of agri produce vis-a-vis ratio of industrial products;
- (c) what is the potential of agri export of India for the next decade and the target for it; and
- (d) steps being taken to encourage the farmers to boost export?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) and (b) The import intensity varies from commodity to commodity. While it is high in the case of exports of Gem & Jewellery, the import intensity is marginal or low in the case of exports of primary products like agricultural products and mineral products. Estimates on import export ratio of agricultural produce and industrial products are not available.

- fc) The export projections for agro-exports at the end of the Eight Five year Plan (1992-97) including tea, coffee, tubber and cotton is Rs. 12,064 crores at 1991-92 prices.
- (d) Government attaches special importance to the growth of export in the agricultural sector. Government plans to encourage export of superfine varieties of rice, durum wheat, fresh fruits and vegetables, processed foods, cashew kernels pices, oilcakes, meat and meat products etc, in a big way. While maximising exchange from the agricultural foreign sector, the strategy of the Government is to allow the export of items of mass concumption in such a manner that it does not compromise with our food security. The introduction of a unified exchange rate, liberalisation made in EXIM policy 1992-97, lowering of import duties on cerain inputs and materials required the agricultural sector, extension of the benefits available to units under the scheme of Export Processing (EPZs), and allowing the exporters or agricultural commodities to sell up to 50% of their produce in the domestic tariff area are all steps intended to prove and enlarge exports of farm products.

निर्यात करने वाली कम्पनियों के कार्यकरण की समीक्षा

5312. श्री ईश दस यादव :

चीधरी हरमोहन सिंह :

क्या **वाणिक्य मंत्री यह ब**ताने **की** कृषा करोंगे कि :

(क) क्या यह सच है कि सरकार संभय-समय पर निर्यात करने वाली कम्पनियों के जार्यकरण की संगीका करती है, कार्यवाही की गई है;

(ख) यदि हां, तो क्या गत तीन वर्षों के दौरान दोषी कम्पनियों के विरुद्ध कोई

Written Answers

- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या हैं: और
- (घ) यदि नहीं, तो इसके क्या

डाणिज्य गंत्री (श्री प्रणव म्खर्जी) : (क) से (घ) देश के विदेश व्यागार को विदेश व्यापार (िकास और विनियमन) अधिनियम, 1992 से नियंत्रित किया जाता है। इस अधिनियम । और विनियमन) अधिनियम 1992 के के प्रावधानों का पालन करने के लिए विदश वापार (विनियमन) नियम, 1993

को अधिसचित किया गया । सरकार इस ाधिनियम की धारा 5 के अंतर्गत आयात िर्धात नीवि बनाती है और घोषित करती है। अधिनियम, नियम या आयात-निर्यात नीति में लगी कम्पानयों वती की समीक्षा करने का कोई प्रावधान नहीं है। इस अधिनियम, नियम या नीति का उल्लंघन करने वाली कम्पनियों के सिलाफ उचित कार्रवाई की जाती है। पिछले तीन पर्जो के दौरान पूर्ववती आयात-निर्यात ं (निरंत्रण) अधिनियम 1947 और इसकों अधीन जादेशों, तथा विदेश व्यापार (विकास अंतर्गा जिन कम्पनियों के खिलाफ कार्रवाई की गई उनकी संख्या निम्नलि खत हैं:--

वर्ष	विवर्जित कम्पनियों की	
	सख्या	दंडलगाया गया ।
1991-92	302	281
1992-93	130	188
1993-94	40	58
		100

Ban on dealing with M/s. P. J. Pipes and Vessels

5313. SHRI PRAMOD MAHAJAN: Will the Minister of COMMERCE be pleased to state:

- (a) whether it is a fact that his Ministry had decided to ban the dealing with M/s. P. J. Pipes and Vessels Ltd. (PJPVL) after the latter was found to have defrauded Government on payment of certain duties:
- (b) if so, what are the details in this regard;
- (c) whether there have been procedural irregularities in the grant of import licences to M/s. PJPVL:
 - (d) if so, what are the details thereof;

- (e) whether Government's attention has been drawn to the Thirty-nine Reports of the Rajya Sabha Committee on Government Assurances presented to the House on 26th August, 1993 PP. 10 to 19 relating to the said company.
- (f) if so, what steps the Ministry has so far taken on various recommendations and observations made by the Committee:
- (g) whether Government have made any enquiry against the persons/officials involved in the grant of a import licences to the said company as referred to by the Committee in its above Report; and
- (h) if so, what are the details of the enquiry and what action has been taken thereon?